

**IN THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH AT KOLKATA**

APPEAL NO. 04/2026

Munidei Majhi and Others

Appellant(s)

Versus

MoEF&CC & Ors

Respondent(s)

Sr No	Particulars	Dated	Pages
1.	Affidavit of Odisha Industrial Infrastructure Development Corporation	19.05.2026	
2.			

On behalf of Respondent No. 3

Kolkata

Date:

Through

**IN THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH AT KOLKATA
APPEAL NO. 04/2026**

Munidei Majhi and Others

Appellant(s)

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**AFFIDAVIT ON BEHALF OF THE ODISHA INDUSTRIAL
INFRASTRUCTURE DEVELOPMENT CORPORATION,
RESPONDENT NO.3**

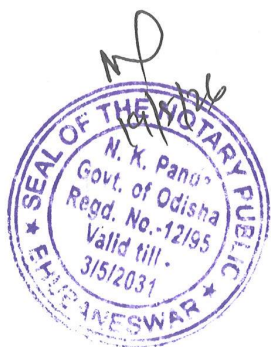
I, Harischandra Rout, son of Late Birabhadra Rout, aged about 57 Years, presently posted as Addl. C.G.M.(Land) I/c C.G.M.(Environment) having my office at Odisha Industrial Infrastructure Development Corporation(IDCO), IDCO Tower, Janpath, Bhubaneswar, Dist-Khordha do hereby solemnly affirm and state on oath as under:

1. That I am duly authorised by Respondent No.3 Corporation, in the above captioned matter and competent to swear this Affidavit on his behalf and as such I am otherwise well acquainted with the facts and circumstances of the case
2. As such, save what would be borne out by the admitted records or what may be specifically admitted by me hereinafter, all statements and/or allegations contained in the said Affidavit should be deemed to have been denied and disputed by me as if each one has been set out hereunder and denied in seriatim.



Harischandra Rout
Addl. Chief General Manager (Land)
IDCO, Bhubaneswar

3. That it is submitted that there is no illegality in the grant of Stage-I Forest Clearance to the Respondent Corporation and the same has been done in accordance with the due procedure as laid down by the law. In this regard, a brief background of the Respondent Corporation is being given to lay down the position of law in this regard.
4. The Respondent Corporation was established in the year 1981 under the provisions of the Odisha Industrial Infrastructure Development Corporation Act, 1980 with the specific objective of creating industrial infrastructure facilities in the identified Industrial Estate/Areas for rapid and orderly establishment and growth of Industries, trade and commerce. It has been declared as the Nodal Agency for providing industrial infrastructure in the State of Odisha, which is the reason for the said Respondent Corporation to be the project proponent for the road in question.
5. Moreover, it is submitted that the Respondent Corporation is also the nodal agency for providing land to large projects in the Industrial Estate and Areas. It arranges to obtain or acquire land for all such projects in any location of the State for establishment and smooth operation of industries.
6. The answering Respondent also submits that the proposed road which includes the diversion of a small patch of 4.911



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 Addl. Chief General Manager (Land)
 IDCO, Bhubaneswar

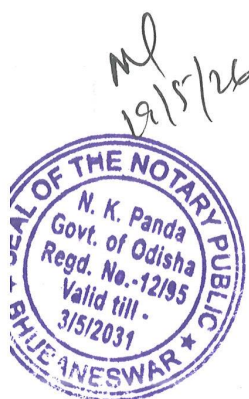
ha of forest land in favour of the answering Respondent, is an important utility project as it is intended not only for the transportation of industrial goods but also connected through State Highway-44 (SH-44) and an existing rail network which will facilitate better public convenience.

7. It is humbly submitted that the acquisition of land for development of linear projects, including roads, is one of the functions of the answering Respondent. Moreover, a perusal of Section 14 (ii) (c) of the OIIDC Act, 1980 will reveal that one of the functions of the Corporation is to undertake schemes or works, either jointly with other corporate bodies or institutions, or with Government or local authorities, or on an agency basis, in furtherance of the purposes for which the Corporation is established and all matters connected therewith. This provision clearly enables and empowers the Respondent Corporation to obtain the approval for constructing any road including any access road for industrial development within the State, which will be beneficial for the public at large.

PRELIMINARY OBJECTIONS:

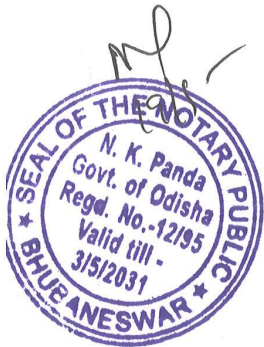
1. It is submitted that the Appeal challenges a Stage-I, i.e. in-Principle approval/Forest Clearance which is granted subject to the conditions imposed by the Ministry of Environment, Forests and Climate Change vide the **Annexure-R3-1** and after compliance of all such

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 Addl. Chief General Manager (Land)
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conditions Ministry of Environment, Forests and Climate Change have granted Stage-II clearance of Forest Diversion Proposal vide **Annexure-R3-2.**

2. That the Divisional Forest Officer has stipulated mandatory safeguards to be undertaken by the Project proponent which have been laid down in the Working Permission. It is specifically stated that no tree felling, removal of vegetation or execution of any activity involving damage to forest produce shall be undertaken without prior written approval of the competent authority. The said Working Permission also mandates the strict adherence to all applicable provisions of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980, the Rules of 2023 and the Stage-I approval conditions. It is submitted that there is no violation of any of the conditions of the working permission. Copy of letter of DFO Rayagada is enclosed at **Annexure-R3-3.**



3. The answering Respondent undertakes to abide by all the conditions imposed upon it.

In the process of Forest Diversion Proposal, the provisions of Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 has been complied and Certificate in that respect has been issued by the Collector-Cum

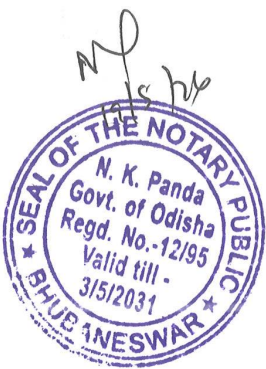
Heer's Chandra Raut
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**Chairperson, DLC, FRA, Rayagada as enclosed at
Annexure-R3-4.**

PARA WISE REPLY:

1. That the contents of paragraph No.1 needs no reply as they are matters of record.
2. That the contents of paragraph No.2 are denied. It is submitted that there is no illegality in the Respondent No.3 applying for and obtaining forest clearance. It has been decided in the meeting held on dated 21.04.2024 under the chairmanship of Chief Secretary, Odisha to acquire the parcel of land, required for construction of road from Sijimali Mines Top to SH-44. As per the decision taken, IDCO will acquire the required quantum of land and transfer the same to Govt. in P.W Deptt., and further NOC will be issued in favour of M/s Vedanta Ltd for construction of the said Road. As the proposed road will be owned by the Govt. of Odisha in Public Works Department, IDCO requested Chief Engineer, DPI Road, Bhubaneswar to issue necessary instruction to the Executive Engineer, PWD Rayagada to conduct the detailed survey and submit the required land details for the proposed road. In response to IDCO letter, The Executive Engineer Rayagada (R&B) Division No-I has submitted the land schedule, Road alignment with Revenue Maps and approved alignment reports for the

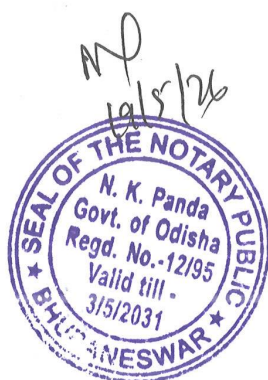
Sanjib Chandra Rout
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proposed land. Accordingly IDCO has filled land alienation/acquisition proposal in respect of land measuring Ac.27.957 (i.e. Non Forest Govt. land-Ac.15.426, Forest land-Ac.12.135 &Pvt. land-Ac.0.396) under Kashipur Tahasil in Rayagada district. Since, Public Works Department, Govt. of Odisha is the owner of the road, IDCO on behalf of State Government has filed Forest Diversion Proposal for non forestry use of 4.911 Ha of forest land coming within the Road alignment. And the road is also meant for public use apart from transportation of Bauxite from Sijimali Mines. Further, IDCO has filed Forest Diversion Proposal on behalf of Govt. (as the land will be owned by the Govt. in Public Works Deptt.) in respect of Forest land measuring Ac.12.135 (4.911 Ha). In the mean time Govt. of India in MOEF C&C Deptt. have granted Stage-II clearance in respect of the applied Forest land for its non-forest use. The Appellant have filed a separate Appeal against the Stage II Clearance.

The impugned portion of the road is part of a 35 km stretch of road to facilitate industrial use among other regular uses of a regular road under the control and ownership of the Public Works Department. The said road is proposed to be constructed by M/s Vedanta Limited as directed by the State Government, as minuted in the

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meeting dated 24.01.2024 of the Chief Secretary, Odisha wherein the statutory clearances and its responsibility is of the answering Respondent No. 3, the financial cost of construction will be borne by R4 M/s Vedanta Limited. Copy of the Minutes is enclosed at **Annexure-R3-5**.

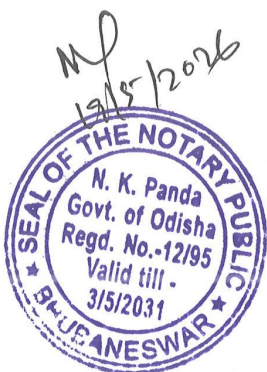
3. That the contents of the said paragraph No.3 do not pertain to the Respondent Corporation, hence needs no reply.

4. That the contents of the said paragraph No. 4 are denied. It is submitted that the Respondent Corporation has not masqueraded as the User Agency, but in fact is the nodal agency for undertaking infrastructure development in the State. Further, in this regard, the contents of para 4-7 in the preceding section are reiterated and not being repeated for the sake of brevity.

5. That the contents of the said paragraph are denied. It is reiterated that the said road obviously is not for exclusive use of R 4 but for public use as well and is part of the larger road and rail network. Moreover, the said road, once constructed, will be under the ownership/custodianship of the PWD as clarified by the Minutes of the Meeting dated 24.01.2024 headed by the Chief Secretary of the State of Odisha.

6. That the contents of the said paragraph No. 6 do not pertain to the Respondent Corporation. However, it is

Sanjay Chandra Rout
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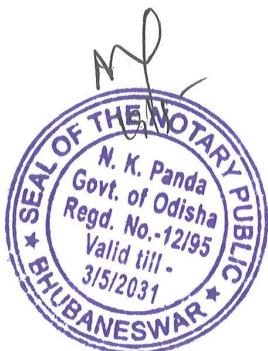


submitted that there is no prohibition under the Guidelines of 2023 as mentioned by the Appellant for considering approach roads such as the subject road as part of the mining projects as stand-alone projects. Further, it is submitted that:-

- i. Government has leased out a Bauxite mines to M/s Vedanta limited, which is located at the hilltop of same landscape. This road will provide access to the Mining Lease area for operationalization of the mines. The road proposed is solely not meant for the Vedanta limited, for which is going to be constructed by the state Public Works Department.
- ii. The project should not be considered as a standalone linear project of Sijimali mine rather it should be treated as normal linear road project.

7. That the contents of the said paragraph No. 7 are matters of record. However, it is submitted that the Appellant has only selectively reproduced a part of the Guidelines 7.8 and has not reproduced para 7.8 (f)(4) which reads as follows:

.....4. *The State Government/User Agency shall ensure that dispensation considered by the Ministry is not misused in any way and likely tendencies to detach linear projects from main proposal of mining should not be encouraged. To the extent possible,*

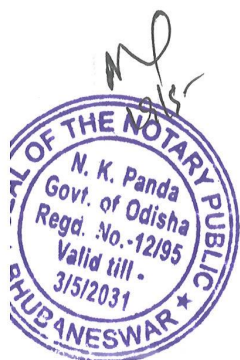


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*linear infrastructure such as roads/railways/conveyor belts, etc. ancillary to mining should be included in the main proposal **and under inevitable circumstances only, such proposals submitted by the User Agency should be considered as standalone projects.***

That this makes it clear that there is no absolute prohibition per se in the law and there is an exception carved out to treat linear projects as standalone projects. Such cogent reasons were already given and have been considered by the FAC to grant the Stage I clearance. Notwithstanding the Preliminary Objections of the Respondent No. 3, it is submitted that there is no anomaly in the Stage I clearance granted by the Respondent No 1.

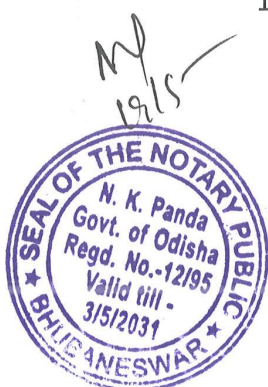
8. That the contents of the said paragraph No. 8 are denied in view of the submissions made in the preceding paragraphs.
9. That the contents of the said paragraph No. 9 deserve no response.
10. That the contents of the said paragraph No. 10 does not relate to the answering Respondent hence deserve no response.
11. That the contents of the said paragraph No. 11 does not relate to the answering Respondent hence deserve no response.



Heen's Chandra Rout
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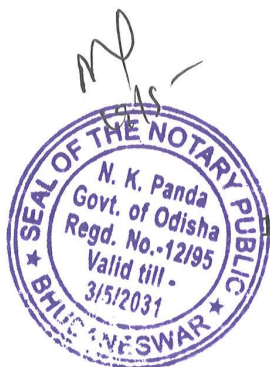
12. That the contents of the said paragraph No. 12 are denied. The contents of the preliminary objections in para 1-3 are reiterated as true and correct and may be read along with the response to this paragraph.
13. That the contents of the said paragraph No. 13 are denied, save what are matters of record. It is reiterated that while the road is essential for the evacuation of mined material as and when such legal mining is made possible, the subject road, once constructed, will be owned by the PWD for various other public purposes.
14. That the contents of the paragraph No.14, 15, 16,17,18 19 & 20 merit no response as it do not pertain to the answering respondent.
15. That in response to the Paragraph no.21, contents of the preliminary submissions may be read as a response to this paragraph.
16. That in response to the contents of the paragraph No.22, it is submitted that, the process followed up to the grant of Stage I of the Forest Clearance is in accordance with law. It is reiterated that ultimately the road is being constructed for the benefit of the public at large and would be owned by the State Public Works Department.
17. That the contents of the Paragraph No.23 is a matter of record and as per the decision taken at Govt. level i.e. as

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per the minutes of meeting held under the chairmanship of Chief Secretary, Odisha as mentioned above.

18. That the contents of the paragraph No.24 merit no response as it is a matter of record. However, admittedly on 24.01.2024 under the Chairmanship of the Chief Secretary, Odisha, the answering Respondent among others agreed that the land for the access road project would be acquired by the Respondent Corporation while the ownership would ultimately get transferred to the Public Works Department of the State. It is again clarified that ultimately the road project is being developed for the long-term purpose of enhancing connectivity in the region. The proposed road, will cross existing village roads at multiple locations to supplement the movement of the village community apart from facilitating industrial development in the region.



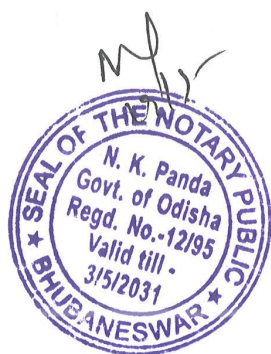
19. That the contents of the paragraph No.25 merit no response except what is a matter of record. The contents of the preliminary objections may be read as part of the response to this paragraph.

20. That the contents of the paragraph No.26 are matters of record and merit no response to that extent. It is submitted that, Forest Diversion proposal has been filled by the Respondent Corporation on the basis of land

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Attdl. Chief General Manager (Land)
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details obtained from the concerned Executive Engineer Rayagada, R&B Division-I.

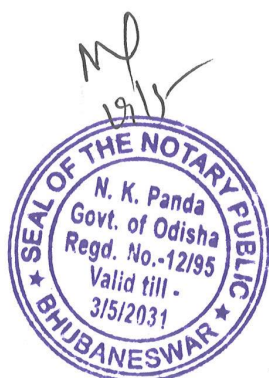
21. That the contents of the paragraph No. 27 are denied as wrong, false and misleading. The detailed contents of paragraph no.07 of the preliminary submissions are reiterated as true and correct and may be read along with the response to this paragraph.
22. That the contents of the paragraph 28 are denied, save matters of record. That it submitted that Section 2(g) *interalia* defines 'engineering operations' which includes the formation or laying out of "means of access to a road", among others. Further, Section 2(f) defines 'development' to mean the carrying out of building, engineering, quarrying or other operations in, on over or under land and includes redevelopment. Thus, development clearly includes undertaking engineering operations such as 'means of access' for development of roads. This is also one of the primary functions of IDCO as per Section 14(i) of the IDCO Act, 1980 which requires IDCO to promote and assist in the rapid and orderly establishment, growth and development of industries, trade and commerce in the State. Further as per Sec-15 of the said Act- The Corporation to acquire and hold such property, both movable and immovable, as the Corporation may deem necessary for the performance of



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any of its activities, and to lease, sell, exchange or otherwise transfer any property held by it on such conditions as may be deemed proper by the Corporation. Additionally, it is pertinent to submit that a perusal of Section 14 (ii) (c) of the Act will reveal that one of the functions of the Corporation is to undertake schemes or works, either jointly with other corporate bodies or institutions, or with Government or local authorities, or on an agency basis, in furtherance of the purposes for which the Corporation is established and all matters connected therewith. This provision clearly enables and empowers the Respondent Corporation to obtain the approval for constructing the access road, which will not only be beneficial for any industrial development such as Vedanta, but also for the public at large.

Amarendra Kumar
 Addl. Chief General Manager (Land)
 IDCO, Bhubaneswar



23. That the contents of paragraph No.29 deserve no specific response. The contents of the preliminary objections may be read as part of the response to this paragraph.
24. That the contents of paragraph No.30 deserve no specific response. The contents of the preliminary objections may be read as part of the response to this paragraph. Hence no comment is offered.
25. That the contents of paragraph No.31 is vehemently denied and it is reiterated that the position taken by the officers is in accordance with law and while the subject road

will facilitate industrial development in the State, it is also being built for the larger public purpose of connectivity. The Appellants have given no cogent reason for rendering the Stage-I Clearance illegal.

26. That the contents of the paragraph No.32 are denied for the reasons mentioned in the preliminary submissions.

27. That the contents of paragraph No.33 are denied except what are matters of record. A reference to a road which will also enable the evacuation of mining material does not render it illegal if the clearance is also being granted for larger public service.

28. That the contents of paragraph No.34 are denied except what is matter of record.

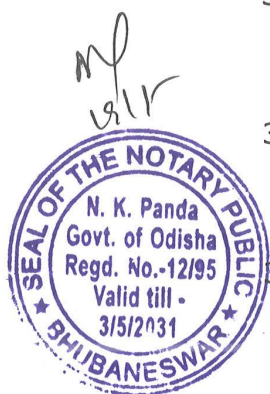
29. That the contents of paragraph No.35 are denied except what is matter of record.

30. That the contents of paragraph No.36 is denied as it does not relate to the answering Respondent.

31. That the contents of paragraph No.37 has no relevance to the present list and hence there is no need to reply.

32. That the contents of paragraph No.38 is totally denied except what is matters of record and it is further submitted that a due process has been followed for the subject road with a detailed application of mind by the competent authorities.

Sanjay Chandra Rout
Addl. Chief General Manager (Land)
IDCO, Bhubaneswar



33. That the contents of the paragraph No.39 are denied as devoid of any merit.

34. That the contents of Paragraph No.40 is completely denied and the record shows that there is total application of mind before granting the impugned clearance which in any case cannot be challenged at this stage.

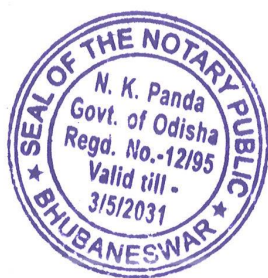
35. That the contents of paragraph No.41 is totally denied and the record shows that there is total application of mind before granting the impugned clearance which in any case cannot be challenged at this stage.

36. That the contents of the paragraph No.42 are denied. It is submitted and humbly reiterated that there is complete compliance with the provisions of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 as is evidenced by the Letter dated 31.01.2025. In the process of Forest Diversion Proposal, the provisions of Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 has been complied and Certificate in that respect has been issued by the Collector-Cum Chairperson, DLC, FRA, Rayagada as enclosed at **Annexure-R3-4**.

37. That the contents of the paragraph No.43 are vehemently denied. In any case, the construction of a road which is part of a larger network for public welfare can never

Devilchandra Rout
Addl. Chief General Manager (Land)
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result in destruction of traditional beliefs, cultural and religious practices of any communities.

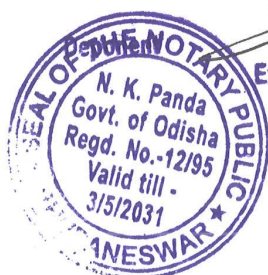
38. That the contents of the paragraphs under the heading 'Grounds' are summarily denied in view of the submissions made in the instant pleading. That the averments which have not been specifically denied is hereby denied.

39. That in view of the submissions made here in above, this Appeal may be dismissed as such by this Hon'ble Tribunal.

40. That This Deponent also reserves the right to file the further affidavit as and when necessary.

41. That I state that the contents of the present Affidavit have been drafted by my counsel basing on official records available and the contents of the same are true to my knowledge and nothing material has been concealed there from.

The above named deponent being identified by R. K. Rath Adv. Appears before me and states on oath that the contents of this affidavit are true to the best of his/her knowledge.



19/5/2026
Notary Public /
Executive Magistrate, BBSR

Hemachandra Raut
DEPONENT
19.05.2026.

Addl. Chief General Manager (Land)
IDCO, Bhubaneswar



Government of India
Ministry of Environment, Forest and Climate Change
Regional Office, Bhubaneswar



Online Proposal No.: **FP/OR/OTHERS/523366/2025**



Dated: **05/01/2026**

To,

The Addl. Chief Secretary,
 Forest, Environment & Climate Change Department,
 Government of Odisha,
 Bhubaneswar-751 001

Subject: Stage-I/In-principle approval of Central Government under Section 2(1)(ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for non-forestry use of 4.911 ha of forest land in favour of IDCO for construction of access road from Sijimali Bauxite Mines (Hill Top) to SH-44 to facilitate bauxite transportation in Kashipur Tahasil of Rayagada District under Rayagada Forest Division, Odisha.

Sir/Madam,

I am directed to refer to State Govt. letter No.FE-DIV-FLD-0025-2025-10894/FE&CC dated 09.05.2025, PCCF&HoFF, Odisha's letter No.11767/9F (Others)-343/2025 dated 29.05.2025, letter No.25316/9F(Others)-343/2025 dated 17.12.2025 and Online Proposal No. FP/OR/OTHERS/523366/2025 on the above mentioned subject seeking prior approval of the Ministry of Environment, Forest & Climate Change under Section 2 (1)(ii) of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.

After due consideration of the proposal of the State Government, the Ministry of Environment, Forest & Climate Change hereby conveys '**Stage-I/in-principle**' approval under Section 2(1)(ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for non-forestry use of 4.911 ha of forest land for construction of access road from Sijimali Bauxite Mines (Hill Top) to SH-44 to facilitate bauxite transportation in Kashipur Tahasil of Rayagada District under Rayagada Forest Division applied by IDCO, subject to the fulfillment of the following conditions:

1. General Conditions

S. No	Conditions
1.1	Legal status of forest land proposed for diversion shall remain unchanged.
1.2	The user agency shall transfer online, the Net Present Value (NPV) of 4.911 ha forest

S. No	Conditions
	land being diverted under this proposal, as per the Orders of Hon'ble Supreme Court of India dated 28.03.2008, 24.04.2008 and 09.05.2008 in Writ Petition (Civil) No.202/1995 and the guidelines issued by this Ministry vide its letter No.5-3/2011-FC (Vol-I) dated 06.01.2022 and 22.03.2022. The requisite funds shall be transferred through online portal in CAMPA account of the State concerned.
1.3	At the time of payment of Net Present Value (NPV) at the then prevailing rate, the user agency shall furnish an undertaking to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India.
1.4	The Govt. non forest land of 6.07 ha identified in village Tingarjhol, Kalnara Tahasil of Rayagada District under Rayagada Forest Division for raising compensatory afforestation shall be transferred and mutated in the name of Forest Department before handing over of forest land to the user agency by the State Government. The identified non-forest shall be notified as Protected Forest under Section 29 of the Indian Forest Act, 1927 or local forest Act. The Nodal Officer, after notification of such non forest land, shall upload a copy of said notification on the PARIVESH portal.
1.5	The user agency shall transfer the cost of raising and maintaining the compensatory afforestation and additional compensatory afforestation at the current wage rate in consultation with State Forest Department in the account of CAMPA of the concerned State through online portal. The Schemes may include appropriate provision for anticipated cost increase for works scheduled for subsequent years.
1.6	The User Agency shall ensure that the Compensatory Afforestation (CA) sites are cleared of all encroachments prior to handing them over to the State Forest Department (SFD). The SFD shall, ensure that the CA sites are free from encroachments, properly fenced and duly planted at the cost of the User Agency.
1.7	Compensatory afforestation shall be raised over 6.07 ha of non forest land identified in village Tingarjhol under Kalnara Tahasil of Rayagada District under Rayagada Forest Division within two years from the date of Stage-II Clearance and maintained thereafter by the State Forest Department as per approved plan/scheme and maintained thereafter, at the cost of user agency.
1.8	Additional Compensatory afforestation shall be raised over 5.00 ha of degraded forest land identified in Pedakonda Extn. RF under Rayagada Forest Division within two years from the date of Stage-II Clearance and maintained thereafter by the State Forest Department as per approved plan/scheme and maintained thereafter, at the cost of user agency.
1.9	The species to be planted in the CA/Addl. CA schemes shall be of native species of the area. At least 18 month old seedlings should be planted. Intensive monitoring of the plantation needs to be done and documented using Geo tagging so that the increase of canopy density and survival and growth of plantation can be evaluated at regular

S. No	Conditions
	intervals.
1.10	The KML files of the area to be diverted and the CA/Addl. CA areas shall be uploaded on the e-Green watch portal with all requisite details before issuing working permission towards linear projects or submitting compliance report for seeking Stage-II approval, as the case may be.
1.11	All the funds received from the user agency under the project shall be transferred/ deposited in CAMPA account only through e-portal (https://parivesh.nic.in/). Amount deposited through other mode will not be accepted as compliance of the Stage-I clearance.
1.12	The compliance report of the Stage-I approval shall be uploaded on e-portal (https://parivesh.nic.in/).
1.13	The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector.
1.14	The boundary of the proposed forest land for diversion, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates.
1.15	The user agency shall obtain Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if applicable.
1.16	The Forest Department shall undertake plantation of tall indigenous tree species along both sides of the proposed road, at the cost of the User Agency, to mitigate dust pollution resulting from the movement of heavy vehicles associated with mining activities.
1.17	Considering that the proposed area features a medium slope and the road will be used by heavy vehicles, the User Agency shall implement appropriate engineering and safety measures to prevent soil erosion.
1.18	Overburden shall not be disposed beyond the designated road width. Muck generated from earth cuttings shall be fully utilized for filling works. Any excess muck shall be disposed strictly in accordance with a Muck Disposal Plan. No muck or debris shall be permitted to roll down hill slopes. The user agency shall submit an undertaking to this effect along with the compliance for final approval.
1.19	Retaining walls, breast walls, and drainage structures shall be constructed at appropriate locations to ensure slope stability and prevent erosion along the alignment.
1.20	The State Forest Department shall undertake comprehensive soil conservation measures at the CA sites, with the cost to be borne by the user agency.

S. No	Conditions
1.21	The user agency shall use fly ash for the road construction and for filling up of void created due to soil borrows which will be followed by compaction and spreading of top soil over it as per Fly Ash Notification No. S.O. 254 (E) dated 25.01.2016.
1.22	The user agency shall explore the possibility of successful transplantation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department.
1.23	The user agency shall submit an undertaking to ensure that flanks of roads should be filled by transported soil and not with soil dug from the side of the roads.
1.24	The designing of new culverts/bridges and redesigning the existing ones over the natural streams/ rivers/canals should be done in such a manner that it does not hamper the natural course of water, does not give rise to water-logging, so that it does not hamper movement of wild animals including fishes & amphibians migration.
1.25	Speed regulating signage will be erected along the road at regular intervals in the Protected Areas/Forest Areas.
1.26	The user agency shall provide adequate under passes in wildlife areas/wildlife crossing, if any, for the safe movement of wildlife.
1.27	No labour camp shall be established on the forest land and the user agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas.
1.28	No additional or new path will be constructed inside the forest area for any activity related to the project work.
1.29	The user agency while executing works, shall not fell any tree or damage forest growth in the surrounding forest area in any manner.
1.30	The layout plan of the proposed forest land shall not be changed without the prior approval of Ministry of Environment, Forest & Climate Change.
1.31	The forest land shall not be used for any purpose other than that specified in the proposal.
1.32	The forest land proposed to be diverted shall under no circumstances be transferred to any other user agency, department or person without the prior approval of Ministry of Environment, Forest & Climate Change.
1.33	No damage to the flora and fauna of the adjoining area shall be caused.

S. No	Conditions
1.34	The concerned Divisional Forest Officer, will monitor and take necessary mitigative measures to ensure that there is no adverse impact on the forests in the surrounding area.
1.35	The user agency shall submit annual self monitoring report on compliance of stipulated conditions to the Nodal Officer (FCA) of the State and concerned Integrated Regional Office of this Ministry by the end of March every year.
1.36	Any other conditions that the Ministry of Environment, Forests & Climate Change may impose from time to time in the interest of afforestation, conservation and management of flora and fauna in the area, shall be complied by the user agency.
1.37	The State Govt. and user agency shall ensure compliance to provisions of the all Acts, Rules, Regulations, Guidelines, NGT Order (s) & Hon'ble Court Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project.
1.38	Any other direction issued by the Ministry as a result of Hon'ble Supreme Court order will have bearing on this approval.
1.39	Violation of any of these conditions will amount to violation of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and action would be taken as prescribed in Para 1.16 of Chapter 1 of Consolidated Guidelines and Clarification issued under Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and Van (Sanrakshan Evam Samvardhan) Rules, 2023 vide Ministry's letter dated 29.12.2023.

2. Standard conditions

3. Specific Conditions

After receipt of the report on compliance to the conditions stipulated above, from the State Government of Odisha, final/Stage-II approval for diversion of the said forest land under Section 2 of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 will be issued by this Ministry. Transfer of forest land to user agency should not be effected by the State Government of Odisha till final/Stage-II approval for its diversion is issued by the Ministry of Environment, Forest & Climate Change.

“The State Govt. or a Senior Office not below the Rank of a Divisional Forest Officer, having jurisdiction over the forest land proposed to be diverted, duly authorized in this behalf by the State Govt. can pass an order for tree cutting and commencement of work of a linear project in forest land for a period of one year (“**working permission**” means permission granted to linear project before final approval to mobilize the resources to commence the preliminary project work other than black topping). Such order shall be passed only after full realization of funds for compensatory afforestation, Net Present Value (NPV), Wildlife conservation Plan, plantation of dwarf species of medicinal plants, and all other compensatory levies, specified in the Stage-I (in-principle) approval from the User Agency, and where ever applicable, transfer and mutation of non-forest/revenue forest land in favour of State Forest Department, declaration of PF/RF and compliance of other statues including ST&OTFD (Recognition of Forest Rights) Act, 2006” as stipulated in Para 11.1 of Chapter-11 of Consolidated Guidelines and Clarification issued under Van (Sanrakshan Evam Samvardhan)

Adhiniyam, 1980 and Van (Sanrakshan Evam Samvardhan) Rules, 2023 vide Ministry's letter dated 29.12.2023.

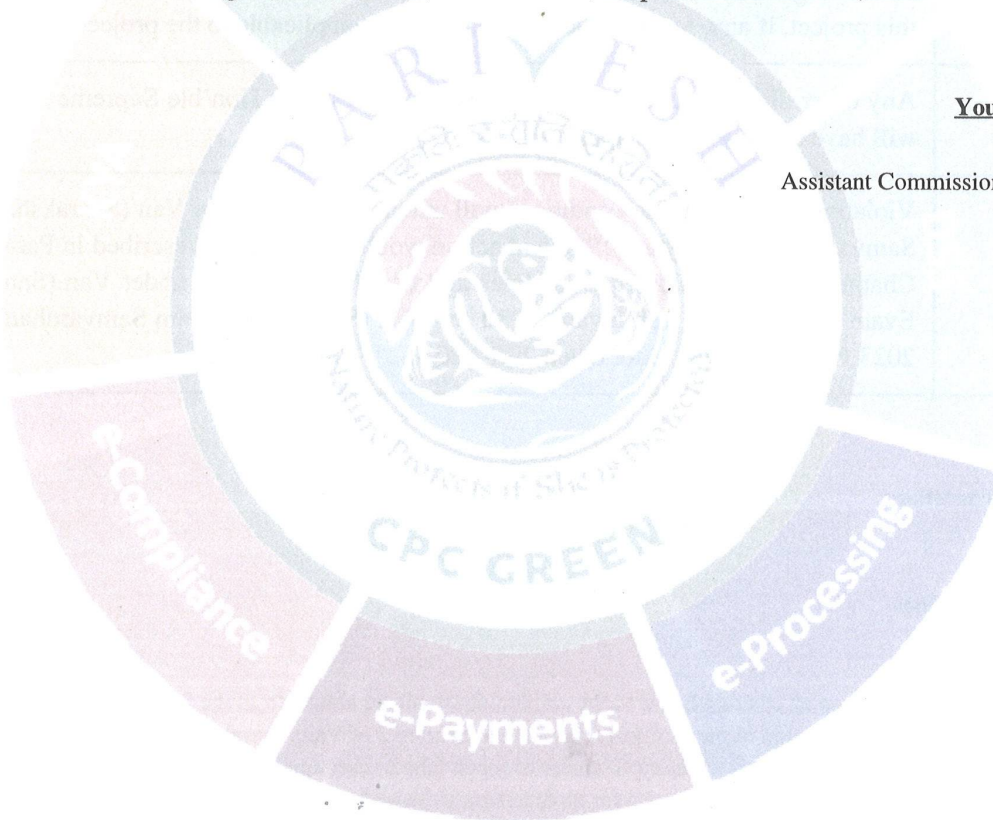
Copy To

1. The Chief Executive Officer, National Authority CAMPA, Ministry of Environment, Forest & Climate Change, 3rd Floor, Supreme Court Metro Station Building, New Delhi-110 001.
2. The Inspector General of Forests (ROHQ), Ministry of Environment, Forest & Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi – 110 003.
3. The Addl. PCCF & Nodal Officer (FCA), Forest Department, Govt. of Odisha, Aranya Bhawan, Chandrasekharpur, Bhubaneswar-751023.
4. The Divisional Forest Officer, Rayagada Forest Division, Rayagada, Odisha.
5. The Chief General Manager (Env.), IDCO, IDCO Tower, Janpath, Bhubaneswar, Odisha.

Your's faithfully

(Sujoy Dutta)

Assistant Commissioner (Forestry)



Signature Not Verified

Digitally Signed by : Shri Sujoy Dutta
Technical Officer, IRO

Date: 05/01/2026



Government of India
Ministry of Environment, Forest and Climate Change
Regional office



Online proposal no:
 FP/OR/OTHERS/523366/2025



Date 06/05/2026

CORRIGENDUM

Subject: Stage-II/ Final Approval of Central Government under Section 2(1)(ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for non-forestry use of 4.911 ha of forest land in favour of IDCO for construction of access road from Sijimali Bauxite Mines (Hill Top) to SH-44 to facilitate bauxite transportation in Kashipur Tahasil of Rayagada District under Rayagada Forest Division, Odisha.

Sir/Madam,

I am directed to refer to this Regional Office's letter of even number dated 05.05.2026 on the subject cited above, whereby final approval was conveyed for the proposal mentioned therein, and to state that the words "Stage-I/In-principle approval" appearing in the subject line shall be read as "Stage-II/Final Approval".

All other contents, terms and conditions stipulated in the final approval letter shall remain unchanged.

Yours Faithfully,

(Vasanta Kiran Babu)
 Dy. Inspector General of Forests (C)

To,

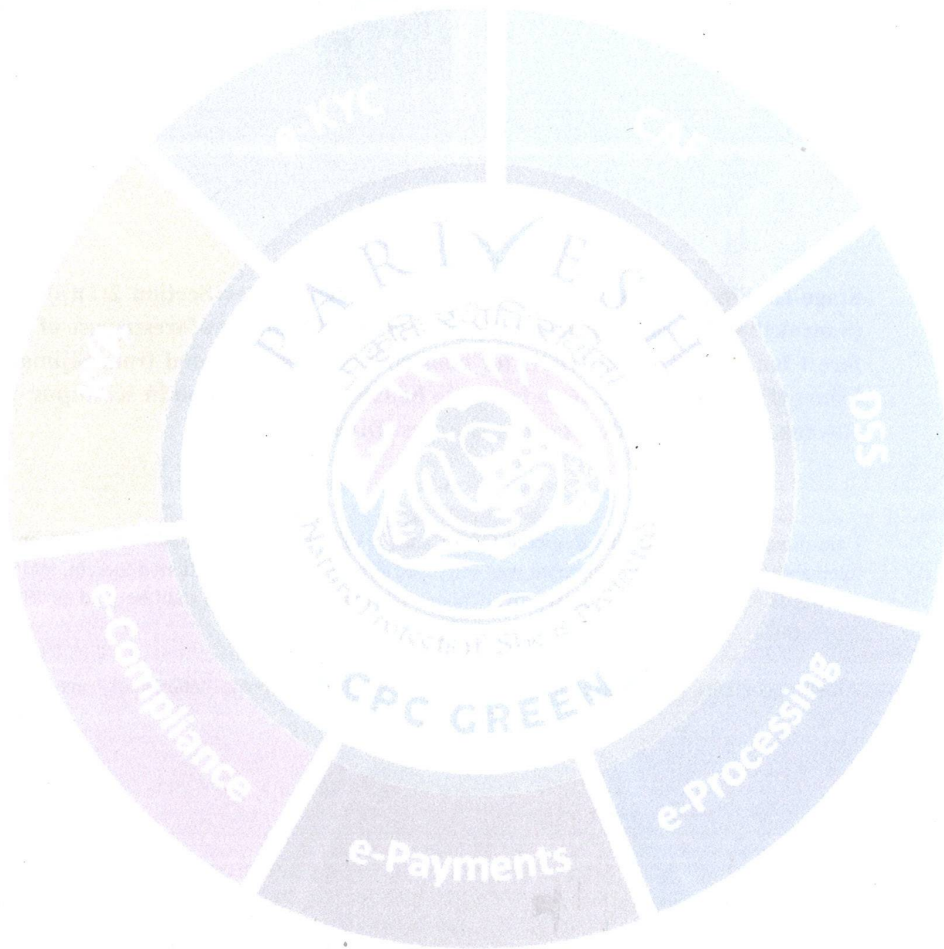
The Addl. Chief Secretary,
 Forest, Environment & Climate Change Department,
 Government of Odisha,
 Bhubaneswar – 751 001.

Copy To

FP/OR/OTHERS/523366/2025

Page 1 of 2

1. The Chief Executive Officer, National Authority CAMPA, Ministry of Environment, Forest & Climate Change, 3rd Floor, Supreme Court Metro Station Building, New Delhi-110 001.
2. The Inspector General of Forests (ROHQ), Ministry of Environment, Forest & Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi – 110 003.
3. The PCCF & Nodal Officer (FCA), Forest Department, Govt. of Odisha, Aranya Bhawan, Chandrasekharpur, Bhubaneswar-751023.
4. The Divisional Forest Officer, Rayagada Forest Division, Rayagada, Odisha.
5. The Chief General Manager (Env.), IDCO, IDCO Tower, Janpath, Bhubaneswar, Odisha.



Signature Not Verified

Digitally Signed by: Shri Vasanta Kiran
Babu
Deputy Inspector General of Forest, IRO

Date: 06/05/2026



Government of India
Ministry of Environment, Forest and Climate Change
Regional Office, Bhubaneswar



Online Proposal No.: **FP/OR/OTHERS/523366/2025**



Dated: **05/05/2026**

To,

The Addl. Chief Secretary,
 Forest, Environment & Climate Change Department,
 Government of Odisha,
 Bhubaneswar-751 001

Subject:

Stage-I/In-principle approval of Central Government under Section 2(1)(ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for non-forestry use of 4.911 ha of forest land in favour of IDCO for construction of access road from Sijimali Bauxite Mines (Hill Top) to SH-44 to facilitate bauxite transportation in Kashipur Tahasil of Rayagada District under Rayagada Forest Division, Odisha.

Sir/Madam,

I am directed to refer to State Govt. letter No.FE-DIV-FLD-0025-2025-10894/FE&CC dated 9.05.2025 and Online Proposal No.FP/OR/Others/523366/2025, wherein prior approval of the Ministry of Environment, Forest & Climate Change for non-forestry use of 4.911 ha of forest land in favour of IDCO for construction of access road from Sijimali Bauxite Mines (Hill Top) to SH-44 to facilitate bauxite transportation in Kashipur Tahasil of Rayagada District under Rayagada Forest Division, Odisha, was sought in accordance with Section-2 (1)(ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980. After due consideration of the proposal by the Ministry of Environment, Forest & Climate Change, the *in-principle* approval for diversion of the said forest land was accorded by Ministry vide this office letter No. FP/OR/Others/523366/2025 dated 5.01.2026, subject to fulfillment of certain conditions. The State Government has furnished the compliance report in respect of the conditions stipulated in the in-principle approval and has requested to grant final approval of the proposal.

In this connection, I am directed to say that on the basis of the compliance report furnished by the PCCF & Nodal Officer (FCA), Odisha vide their letter No.8119/9F (Others)-343/2025 dated 21.04.2026 and submission of the compliance report by the State Govt. in *Parivesh* web portal on 23.04.2026, **Stage-II/final** approval of the Ministry of Environment, Forest & Climate Change is hereby granted under Section 2 (1)(ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for non-forestry use of 4.911 ha of forest land in favour of IDCO for construction of access road from Sijimali Bauxite Mines (Hill Top) to SH-44 to facilitate bauxite transportation in Kashipur Tahasil of Rayagada District under Rayagada Forest Division, Odisha, subject to the fulfillment of the following conditions:-

1. General Conditions

S. No	Conditions
1.1	The State Govt. shall ensure that the legal status of diverted forest land shall remain unchanged.
1.2	The State Govt. shall ensure that the user agency shall pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India.
1.3	The State Govt. shall ensure that the State Forest Department will raise compensatory afforestation over 6.07 ha of non-forest land identified in village Tingarjhol, Kalnara Tahasil of Rayagada District under Rayagada Forest Division within two years from the date of Stage-II Clearance and maintained thereafter by the State Forest Department, at the cost of user agency.
1.4	The State Government shall ensure that the identified non-forest shall be notified as Protected Forest under Section 29 of the Indian Forest Act, 1927 or local forest Act. The Nodal Officer, after notification of such non forest land, shall upload a copy of said notification on the PARIVESH portal.
1.5	The State Govt. shall ensure that the State Forest Department will raise Additional compensatory afforestation over 5.00 ha of degraded forest land identified Pedakonda Extn. RF under Rayagada Forest Division within two years from the date of Stage-II Clearance and maintained thereafter by the State Forest Department, at the cost of user agency.
1.6	The State Forest Department shall ensure that the species to be planted in the CA & Additional CA schemes shall be of native species of the area. At least 18 month old seedlings should be planted. Intensive monitoring of the plantation needs to be done and documented using Geo tagging so that the increase of canopy density and survival and growth of plantation can be evaluated at regular intervals.
1.7	The State Govt. shall ensure the compliance on FRA, 2006 as per Van (Sanrakshan Evam Samvardhan) Rules and guidelines issued from time to time before handing over of the diverted forest land to user agency.
1.8	The State Govt. shall ensure that the KML files of the area to be diverted and CA areas shall be uploaded on the e-Green watch portal with all requisite details before handing over of the diverted forest land to the user agency.
1.9	The State Government shall immediately repair/reconstruct the damaged boundary pillars and ensure proper demarcation of the diverted forest land on the ground. The State Government shall also take appropriate action against the responsible person(s) for damage/disturbance of forest boundary pillars under the provisions of the Indian Forest Act, 1927 and the applicable local Forest Act, if any.

S. No	Conditions
1.10	The State Govt. shall ensure that the State Forest Department shall undertake plantation of tall indigenous tree species along both sides of the proposed road, at the cost of the User Agency, to mitigate dust pollution resulting from the movement of heavy vehicles associated with mining activities.
1.11	The State Government shall ensure that the User Agency shall implement appropriate engineering and safety measures to prevent soil erosion as the proposed area features a medium slope and the road will be used by heavy vehicles.
1.12	The State Govt. shall ensure that overburden shall not be disposed beyond the designated road width. Muck generated from earth cuttings shall be fully utilized for filling works. Any excess muck shall be disposed strictly in accordance with a Muck Disposal Plan. No muck or debris shall be permitted to roll downhill slopes.
1.13	The State Govt. shall ensure that retaining walls, breast walls, and drainage structures shall be constructed at appropriate locations to ensure slope stability and prevent erosion along the alignment.
1.14	The State Govt. shall ensure that the State Forest Department shall undertake comprehensive soil conservation measures at the CA sites, with the cost to be borne by the user agency.
1.15	The State Govt. shall ensure that the user agency explore the possibility of successful transplantation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department.
1.16	The State Govt. shall ensure that the user agency shall explore the possibility of successful transplantation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department.
1.17	The State Govt. shall ensure that flanks of roads should be filled by transported soil and not with soil dug from the side of the roads.
1.18	The State Govt. shall ensure that the designing of new culverts/bridges and redesigning the existing ones over the natural streams/ rivers/canals should be done in such a manner that it does not hamper the natural course of water, does not give rise to water-logging, so that it does not hamper movement of wild animals including fishes & amphibians migration.
1.19	The State Govt. shall ensure that speed regulating signage will be erected along the road at regular intervals in the Forest Areas.
1.20	The State Govt. shall ensure that the user agency shall provide adequate under passes in

S. No	Conditions
	wildlife areas/wildlife crossing, if any, for the safe movement of wildlife.
1.21	The State Govt. shall ensure that no labour camp shall be established on the forest land and the user agency shall provide fuels preferably alternate fuels to the labourers and staff working at the site so as to avoid any damage and pressure on the nearby forest areas.
1.22	The State Govt. and user agency shall ensure that while executing works, the user agency shall not fell any tree or damage forest growth in the surrounding forest area in any manner.
1.23	The State Govt. and user agency shall ensure that earth or any material shall neither be brought from nor the debris resulting during construction be disposed of in the adjoining forest area by the user agency.
1.24	The State Govt. and user agency shall ensure that the layout plan of the proposal shall not be changed without prior approval of the Ministry of Environment, Forest & Climate Change.
1.25	The State Govt. shall ensure that the forest land shall not be used for any purpose other than that specified in the proposal and under no circumstances be transferred to any other user agency, department or person without prior approval of the Ministry of Environment, Forest & Climate Change.
1.26	The State Govt. shall ensure that no damage to the flora and fauna of the adjoining area shall be caused.
1.27	The State Govt. shall ensure that the DFO concerned will monitor and take necessary mitigative measures to ensure that there is no adverse impact on the forests in surrounding area.
1.28	The State Govt. shall ensure that the user agency shall submit annual self monitoring report on compliance of stipulated conditions to the Nodal Officer (FCA) of the State and Regional Office of this Ministry by the end of March every year regularly.
1.29	Any order passed by the Hon'ble Courts or Tribunals in respect of the present project shall be complied with immediately, and any additional stipulation(s)/condition(s) imposed therein shall be implemented by the State Government/ User Agency.
1.30	The State Govt. shall ensure that any other conditions that the Ministry of Environment, Forests & Climate Change may impose from time to time in the interest of afforestation, conservation and management of flora and fauna in the area, which shall be complied by the user agency.
1.31	The State Govt. and user agency shall ensure compliance to provisions of the all Acts,

S. No	Conditions
	Rules, Regulations, Guidelines, NGT Order (s) & Hon'ble Court Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project.
1.32	Any other direction issued by the Ministry as a result of Hon'ble Supreme Court order will have bearing on this approval.
1.33	Violation of any of these conditions will amount to violation of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and action would be taken as prescribed in Para 1.16 of Consolidated Guidelines and Clarification issued under Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and Van (Sanrakshan Evam Samvardhan) Rules, 2023 vide Ministry's letter dated 29.12.2023.

2. Standard conditions

3. Specific Conditions

S. No	Conditions
3.1	In strict compliance with the statutory mandate under Para 16(7) of the Van (Sanrakshan Evam Samvardhan) Rules, 2023, the issuance and continued operational validity of this Stage-II clearance are inherently subject to the final adjudication of Appeal No. 04/2026/EZ (Munidei Majhi & Ors. Vs. The Ministry of Environment, Forest and Climate Change & Ors.), presently pending before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

Copy To

1. The Chief Executive Officer, National Authority CAMPA, Ministry of Environment, Forest & Climate Change, 3rd Floor, Supreme Court Metro Station Building, New Delhi-110 001.
2. The Inspector General of Forests (ROHQ), Ministry of Environment, Forest & Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi – 110 003.
3. The Addl. PCCF & Nodal Officer (FCA), Forest Department, Govt. of Odisha, Aranya Bhawan, Chandrasekharpur, Bhubaneswar-751023.
4. The Divisional Forest Officer, Rayagada Forest Division, Rayagada, Odisha.
5. The Chief General Manager (Env.), IDCO, IDCO Tower, Janpath, Bhubaneswar, Odisha.

Signature Not Verified

Digitally Signed by : Shri Yasanta Kiran Babu (Yasanta Kiran Babu), Deputy Inspector General of Forests, (RO)

Date: 05/05/2026



OFFICE OF THE DIVISIONAL FOREST OFFICER: RAYAGADA FOREST DIVISION

Email: dforgda17@gmail.com, dfo.rayagada@odisha.gov.in

Office Order No. 52 4F (Misc.) 1984/2026.

Dated, Rayagada the 27 th February, 2026.

Subject:- Proposal for diversion of 4.911 Ha. Forest Land in village Sagabari and Porlang under Kashipur Tahasil for Construction of Road from Sijimali Bauxite Mines top to SH-44 under Rayagada District/Division - **Regarding Working Permission.**

Whereas, Stage-I (In-Principle) approval has been accorded by the Regional Office, Government of India, Ministry of Environment, Forest & Climate Change, Bhubaneswar vide Letter dated 05.01.2026 for diversion of 4.911 Ha. of forest land in favour of IDCO for construction of access road from Sijimali Bauxite Mines (Hill Top) to SH-44 to facilitate bauxite transportation in Kashipur Tahasil of Rayagada District under Rayagada Forest Division, Odisha. (Proposal No. FP/OR/OTHERS/523366/2025), subject to fulfillment of 39 No's General conditions (1.1 to 1.39).

Whereas, the User Agency, IDCO, Bhubaneswar, vide letter No.2723 dated 31.01.2026, has applied for Working Permission to commence preliminary project activities over the approved 4.911 Ha. of forest land, as permissible under the Stage-I approval and applicable guidelines pending grant of Stage-II approval.

Whereas, the User Agency has deposited through the online MoEF&CC portal:

- i. ₹47,03,658/- (Rupees Forty-Seven Lakhs Three Thousand Six Hundred Fifty-Eight only) towards Net Present Value (NPV) for 4.911 Ha. of forest land, in compliance with Condition 1.2 of the General condition Stage-I approval.
- ii. ₹59,06,200/- (Rupees Fifty-Nine Thousand Six Thousand Two Hundred only) towards the cost of Compensatory Afforestation (CA) over 06.07 Ha. of non-forest land identified in village Tingarjholra under Kolnara Tahasil of Rayagada District/Division, as duly approved by the Principal CCF (FD & Nodal Officer, FC Act) vide Memo .No. 587/9F(Others)-343/2025 dated 09.01.2026, in compliance with General Condition No1.11 of the Stage-I approval; and
- iii. ₹54,15,400/- (Rupees Fifty-Four Lakhs Fifteen Thousand Four Hundred only) towards Additional Compensatory Afforestation (ACA) over 05.00 Ha. of degraded forest land identified in Pedakonda Ext.RF (5.00 Ha.) under Gunupur Range, as duly approved by the Principal CCF (FD & Nodal Officer, FC Act) vide Memo No. 587/9F(Others)-343/2025 dated 09.01.2026, in compliance with General Condition No1.11 of the Stage-I approval.

Whereas, in compliance with General Condition No.1.4 of the Stage-I approval, the identified non-forest land for Compensatory Afforestation has been duly transferred and mutated in favour of the Forest Department, as certified by the Tahasildar, Kolnara vide Letter No. 585/2026 dated 27.02.2026. Further, in compliance with General Condition No.1.13, the User Agency has submitted the certificate of complete compliance under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 issued by the District Collector, Rayagada vide Letter No.157/2024 dated 03.02.2025.

Now, therefore, in pursuance of Specific Condition No. 3 of the Stage-I approval order dated 05.01.2026 and in accordance with Para 11.1, Chapter 11 of the Consolidated Guidelines and Clarifications issued under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and the Van (Sanrakshan Evam Samvardhan) Rules, 2023 as communicated by the Ministry of Environment, Forest and Climate Change, Government of India vide letter no.659 dated 08.01.2026, a reasoned order is hereby issued granting Working Permission to the User Agency to mobilize the resources to commence the preliminary project work other than black topping, concretization, laying of railway tracks, charging of transmission lines, etc. over 4.911 ha Forest Land of the above project coming under Rayagada Forest Division.

This Working Permission shall remain valid for a period of one year from the date of issue of this order or until grant of Stage-II approval, whichever is earlier.

It is expressly clarified that no tree felling, removal of vegetation, or execution of any activity involving damage to forest produce shall be undertaken without prior written approval of the competent authority. The User Agency shall strictly adhere to all applicable provisions of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980, Rules 2023, the Stage-I approval conditions, and all instructions issued by the Government of India and Government of Odisha.

Any violation of the above conditions shall render this Working Permission liable for withdrawal without prejudice to action under the applicable legal framework.

Sheroll
27.2.26
(Sri Sachin Annasaheb Ohol, IFS)
Divisional Forest Officer,
Rayagada Division

Memo No. 1096 /

Copy submitted to the OSD-cum-Special Secretary to Government, Forest, Environment & Climate Change Department, Govt. Of Odisha for favour of kind information and necessary action with reference to his Memo No. 662/FE&CC dated.08.01.2026.

Sheroll
Divisional Forest Officer,
Rayagada Division

Memo No. 1097 /Dt. 27/02/2026

Copy submitted to the Principal Chief Conservator of Forest (Forest Diversion & Nodal Officer, FC Act), O/o. the Pr. CCF, Odisha and the Pr. CCF(WL) & CWLW, Odisha, Bhubaneswar for favour of kind information and necessary action with reference to Memo No. 661/FE&CC dated.08.01.2026 of the OSD-cum-Special Secretary to Government, Forest, Environment & Climate Change Department, Govt. of Odisha to his address.

Shoroll
Divisional Forest Officer,
Rayagada Division

Memo No. 1098 /Dt. 27/02/2026

Copy submitted to the Regional Chief Conservator of Forest, Koraput Circle, Koraput for favour of kind information and necessary action with reference to Memo No. 662/FE&CC dated.08.01.2026 of the OSD-cum-Special Secretary to Government, Forest, Environment & Climate Change Department, Govt. of Odisha to his address.

Shoroll
Divisional Forest Officer,
Rayagada Division

Memo No. 1099 /Dt. 27/02/2026

Copy submitted to the Collector, Rayagada for favour of kind information and necessary action with reference to Memo No 663/FE&CC dated.08.01.2026 of the OSD-cum-Special Secretary to Government, Forest, Environment & Climate Change Department, Govt. of Odisha to his address.

Shoroll
Divisional Forest Officer,
Rayagada Division

Memo No. 1100 /Dt. 27/02/2026

Copy forwarded to the Range Officer, Kashipur Range for information and necessary action.

Shoroll
Divisional Forest Officer,
Rayagada Division

Memo No. 1101 /4FDate. 27/02/2026

Copy forwarded to the Consultant (Env), IDCO, IDCO Tower, Janapath, Bhubaneswar for information and necessary action.

Shoroll
Divisional Forest Officer,
Rayagada Division



INTEGRATED TRIBAL DEVELOPMENT AGENCY, RAYAGADA

e-Mail-itdaravagada@gmail.com, Contact No.06856-235165, Pin Code-765001

No. 157 /XF117/2024

Dated. 03 .02.2025

To

**The Chief General Manager (Env),
Industrial Infrastructure Development Corporation,
Odisha, Bhubaneswar**

Sub: Issuance of FRA Certificate for development of Road from Sijimali Bauxite Mines top to SH-44 for facilitating Bauxite Transportation by M/s Vedanta in Rayagada district.

Ref: Your letter No.HO-CGM(Env)/394/2024 Dated.31.08.2024

Sir,

In inviting a reference to the letter on the subject cited above, I am to send herewith the FRA certificate in Form-I to an extent of 12.135 Acre for development of Road from Sijimali Bauxite Mines top to SH-44 for facilitating Bauxite Transportation by M/s Vedanta in village Porlang & Sagabari under Kashipur Tahasil of Rayagada district .

This is for information and necessary action.

Yours faithfully,

[Signature]
**Project Administrator-
Cum-Nodal Officer, FRA
ITDA, Rayagada**

Dated. 03 .02.2025

Memo No. 158 /2025

Copy submitted to the Additional District Magistrate, Rayagada for favour of kind information and necessary action with reference to District Office (Revenue Section) Letter No.2570/XXXV-08/2024 (Part-II) dated.06.09.2024.

[Signature]
**Project Administrator-
Cum-Nodal Officer, FRA
ITDA, Rayagada**

FORM - I
(for linear projects)
Government of Odisha

Office of the District Collector, Rayagada.

No. 150/XI-117/25

Date:- 31/01/2025

TO WHOM SOEVER IT MAY CONCERN

In compliance of the Ministry of Environment and Forest (MoEF) Government of India's letter No.11-9/98-FC (Pt.) dated-3rd August 2009 wherein the MoEF issued guidelines on submission of evidences for having initiated and completed the process of settlement of rights under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (FRA for short) on the forest land proposed to be diverted for non-forest purposes read with MoEF letter dated 5th February 2013 wherein MoEF issued certain relaxation in respect of linear project, it is to certify that **12.135 Acre** (includes 11.650 acre in village Sagabari and 0.485 Acre in village Porlang) proposed to be diverted in favour of **Odisha Industrial Infrastructure Development Corporation (IDCO), Bhubaneswar** for development of road from Sijimali Bauxite mines top to SH-44 for facilitating Bauxite Transportation by M/S Vedanta Ltd. in Rayagada district falls within jurisdiction of **Kashipur Tahasil**. The detail land schedule is enclosed at Annexure-I.

It is further certified that:

- (a) The complete process of identification and settlement of rights under the FRA has been carried out for the **12.135 Acre** (includes 11.650 acre in village Sagabari and 0.485 Acre in village Porlang) proposed for development of road from Sijimali Bauxite mines top to SH-44 for facilitating Bauxite Transportation by M/S Vedanta Ltd. A copy of records of all consultations and meetings of the Sub-Divisional Level Committee(s) and District Level Committee are enclosed as **Annexure-II and Annexure-III**.
- (b) The diversion of forest land for facilities managed by the Government as required under section 3 (2) of the FRA have been completed and the Gram Sabhas have given their consent to it.
- (c) The proposal does not involve recognized rights of Primitive Tribal Groups (PTG) and Pre-agriculture communities (PAC).

Encl: As above.


Parul Patwari, IAS,
Collector-Cum-Chairperson,
DLC, FRA, Rayagada.

Annexure-I

Name of Tahasil- Kashipur

Name of RI Circle- Adatakiri

Name of District- Rayagada

Sl No	Village	Khata No.	Plot No.	Total Area(Ac.)	Alloted Area (Ac.)	Kissam
1	Porlang	35	280	16.00	0.485	Pahada (DLC listed land)
2	Sagabari	156	4(P)	26.38	7.274	Pahada (DLC listed land)
3			5(P)	32.75	4.376	Pahada (DLC listed land)
Total Area(Ac.)					12.135	

N.B: No IFR titles have been issued on the above proposed plots

P
5/11/15
Collector, Rayagada

Annexure - II

607
07.12.24

PROCEEDING OF THE SUB-DIVISIONAL LEVEL COMMITTEE MEETING HELD ON 19.11.2024 AT 11.00AM IN THE CONFERENCE HALL OF SUB-COLLECTOR OFFICE, RAYAGADA ON IMPLEMENTATION OF SCHEDULE TRIBES AND OTHER TRADITIONAL FOREST DWELLERS (Recognition of Forest Rights Act-2006).

The SDLC meeting of Rayagada Sub-Division was held in the Conference Hall of Sub-Collector's Office, Rayagada on 19.11.2024 at 11.00 AM. The Sub-Collector-cum-Chairman, SDLC, Rayagada presided over the meeting.

At the outset, the Chairman-Cum-Sub-Collector welcomed the members present in the meeting and focused on the guidelines and procedures involved in the implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights Act-2006). The list of Members present in the meeting is enclosed at Annexure-I.

The following matters have been taken into consideration in the meeting.

Discussion on IFR, CFR & CFRR Case Records

The proposals of 374 IFR claims have been received from Rayagada, Kolnara and Kashipur Tehsils duly recommended by the concerned FRC and Gram Sabha/ Palli Sabha. The members of SDLC verified and scrutinized all the claims. On verification 114 claims are found correct and genuine. Accordingly SDLC has approved 114 IFR claims and decided to recommend before the DLC to issue title certificate in favour of the beneficiaries.

Secondly, the rest 258 IFR claims have been found incomplete due to various reasons which shall be returned to the concerned Gram Shabha through concerned Tahsildars for reverification and resubmission to the SDLC.

Sl. No.	Name of the Block	Name of GP	Name of Village	Approved Claims
		Pitamahal	Podi	07
		Tadama	Perigaon	45
		Kuli	Nandabadi	06
		Dangalody	Kundam	02
2	Kolnara	Rekhapadar	Muteli	19
		Bankili	Badisola	04
3	Kashipur	Siripai	Balkapai	13
		Siripai	Sirijhodi	11
		Siripai	Leliguma	07
Total				114

The following 03 nos of Community Right and 03 nos of Community Forest Resources Right claims have been received from the Tahasildar Kashipur after due compliance from Gramsabha. Accordingly, the committee has decided to recommend before the DLC to issue title.

SI. NO.	Name of the Block	Village	CFR	CRR
1	Kashipur	Leliguma	01	01
2		Balkapai	01	01
3		Sirljhodi	01	01
Total			03	03

PROPOSAL FOR ISSUE OF NOC FOR DIVERSION OF FOREST LAND TO AN EXTENT OF Ac 12.135 FOR DEVELOPMENT OF ROAD FROM SIJIMALI BAUXITE MINES TOP TO SH-44

As per the letter No. 2269 dated 24.09.2024 of the Project Administrator-cum-Nodal Officer, FRA, ITDA, Rayagada, the proposal of diversion of an area Ac 12.135 of forest land to non-forest purpose for development of road from Sijimali Bauxite Mines top to SH-44 for facilitating Bauxite transportation by M/S Vedanta Ltd. Under Kashipur Tahasil Rayagada District has been discussed in the meeting.

As per the guideline provided by the Ministry of Environment and Forest (MoEF) Government of India 5th February 2013 there is certain relaxation in respect of linear project that resolution/consent of the Gram Shabha of the area may not be required for the project like construction of roads, canals, laying of pipelines/Optical fibers and transmission lines.

Accordingly, report received from Tahasildar and BDO Kashipur have been taken into the consideration for this linear Project it is ascertained that no Primitive Tribal Groups (PTG) or Pre-Agriculture Communities (PAC) are staying in the area.

The committee has decided to recommend the proposal of diversion of the following area 12.135 Ac for the purpose of linear project to the DLC for issuing Certificate under Forest Right Act. (The report of Tahasildars and BDOs are enclosed)

under Forest Right Act. (The report of Tahasildars)					
Sl. No.	Name of Tahasil	Name of Village	Khata No	Plot No.	Area (Ac)
1	Kashipur	Sagabari	156	4 (P)	7.274
2		Sagabari	156	5 (P)	4.376
3		Porlang	35	280 (P)	0.485
Grand Total					12.135

Other Matter

The Tahasil level FRA Cell Committee under Rayagada Sub-Division were instructed by the Chairman to follow up the guidelines laid down by the Government from time to time regarding implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights Act-2006) and do the needful with regard to the FRA application received as and when at their level and place the same after proper scrutiny and verification in all respect.

The meeting ended with vote of thanks to the Chair and participants.

Sub Collector-cum- Chairman
SDLC, Rayagada

Memo No 5826 /2024

Dated: 19/11/2024

Copy to all the members of the Committee for information and necessary action.

Copy to concerned FRC committee for information and necessary action.

Sub Collector-cum- Chairman
SDLC, Rayagada

Dated: 19/11/2024

Memo No 5827 /2024

Copy to all the Tahasildars of this Sub division for information and necessary action.

Copy to all the WEOs of this Sub division for information and necessary action.

Sub Collector-cum- Chairman
SDLC, Rayagada

Dated: 19/11/2024

Memo No 5828 /2024

Copy submitted to Collector-Cum- Chairman, District level (FRA) Committee, Rayagada/ PA-ITDA, Rayagada for information and necessary action.

Sub Collector-cum- Chairman
SDLC, Rayagada

Annexure - III

**Proceedings of the District Level Committee meeting held on 18.12.2024 on
implementation of Schedule Tribes and Other Traditional Forest Dwellers
(Recognition of Forest Rights) Act, 2006 and Amendment Rule, 2012**

Date of Meeting : 18.12.2024
Time : 10:30 A.M
Venue : Sadbhabana Sabhagruha, Collectorate, Rayagada

The District Level Committee (DLC) meeting on implementation of Schedule Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 and Amendment Rule, 2012 was convened on 18.12.2024 at 10:30 A.M in the Sadbhabana Sabhagruha, Collectorate, Rayagada under the Chairmanship of the Collector-cum-Chairperson, DLC, FRA, Rayagada. The following members attended the meeting.

- ❖ Collector-cum-Chairperson, DLC, FRA, Rayagada
- ❖ Divisional Forest Officer, Rayagada
- ❖ Divisional Forest Officer, Paralakhemundi (Virtual)
- ❖ Sub-Collector-Cum-Chairperson, SDLC, Gunupur
- ❖ Sub-Collector-Cum-Chairperson, SDLC, Rayagada
- ❖ Project Administrator-Cum-Nodal Officer, ITDA, Rayagada
- ❖ District Welfare Officer, Rayagada
- ❖ ADWO, ITDA, Rayagada
- ❖ ADWO, Sub-Collector Office, Rayagada
- ❖ Sri Igan Gomango, Zillaparishad Member, Gunupur
- ❖ Sri Barratom Vara Prasad Rao, Zillaparishad Member, K.Singhpur

At the outset the Project Administrator-cum-Nodal Officer, ITDA, Rayagada welcomed all the members present in the meeting and the Collector-cum-Chairperson, DLC, FRA, Rayagada initiated the agenda wise discussion.

Agenda No.1:

Discussion on IFR cases received from SDLC, Gunupur & Rayagada

The Project Administrator-Cum-Nodal Officer, ITDA, Rayagada apprised that the following IFR cases were received from the SDLC, Gunupur duly approved in the SDLC meeting held on dated.24.10.2024 (Copy enclosed) and SDLC Rayagada duly approved in the SDLC meeting held on dated 19.11.2024 and 29.11.2024(Copy enclosed).

Sl. No	Name of The Sub-Division	Name of the Tahasil	Name of the Village	No. of IFR Cases received	No. of cases approved	No. of Cases to be Remanded	Total Area to be Approved (in Acre)
1	Gunupur	Gunupur	Garamul	15	15	0	28.330
2			Parikupuda	12	12	0	19.800
3		Gudari	Rengam	3	3	0	6.200
4			Raibiji	15	15	0	33.865
5		Chandrapur	Bakaguda	11	11	0	19.257
6			Siripadara	17	16	1	60.939
7			Patsanda	9	9	0	5.567
8			Nauduguda	19	19	0	30.646
9			Balakabaju	16	16	0	30.660
10			Batalaguda	5	5	0	16.989
11			Ghogopadar	20	20	0	43.278
12		Padmapur	Gundripadar	7	7	0	0.169
13			Nandra	14	14	0	0.457
14			Dakrapanga	14	14	0	23.290
15			Rajpur	23	23	0	0.480
16			Pangedikua	10	10	0	0.526
17			Santinagar	36	36	0	6.211
18			Sribhalabapur	25	25	0	5.720

19		Bissamcuttack	Libharakana	15	14	1	9.560	
20			Badajamiti	14	11	3	17.810	
21			Dachupai	10	10	0	25.010	
22			Rekhapai	2	2	0	3.460	
23			Goudaguda	3	1	2	1.000	
24			Lakhabhata	15	15	0	12.284	
25			Kalipanga	16	6	10	7.694	
26			Sanyasiguda	18	17	1	17.120	
27			Kumbhia	14	14	0	34.190	
28			Lelingpadar	22	19	3	27.220	
29			Dedipada	29	29	0	41.206	
30			Muniguuda	Sana Manjurikupa	6	6	0	7.101
31				Sana Siringul	11	11	0	7.527
32		Kathabadi		18	18	0	13.919	
33		Ghatana		20	20	0	41.686	
34		Sakadagaon		18	8	10	8.007	
Total				502	471	31	607.178	
35	Rayagada	Kalyansingpur	Kangsari	10	10	0	17.61	
36			Siripur	23	23	0	36.759	
37			Pipiliguda	10	10	0	8.46	
38			Sadalasa	19	19	0	9.074	
39			Talaramba	24	24	0	14.815	
40			Kusumasila	10	10	0	10.105	
41			Kaliaguda	10	10	0	35.92	
42		Kashipur	Kichikhal	25	25	0	38.61	
43			Gobarghati	50	50	0	82.88	
44			Balkapai	13	13	0	20.39	
45			Sirljiodi	11	11	0	23.62	
46			Irripiput	41	41	0	69.33	
47			Gumuraput	29	29	0	40.33	
48			Kiajhol	35	35	0	74.83	
49			Leliguma	7	7	0	5.60	
50		Kolnara	Muteli	19	19	0	41.376	
51			Badisola	9	9	0	0.173	
52			Tarapali	10	10	0	12.45	
53			Hazaridang	10	10	0	20.820	
54			Rainasikabadi	27	27	0	22.180	
55			Fakiri	3	3	0	1.05	
56			Dengasargi	32	32	0	36.251	
57			Bankili	13	13	0	6.401	
58			Kamasing	21	21	0	15.318	
59			Arabi	20	20	0	34.57	
60		Rayagada	Podi	7	7	0	9.504	
61			Perigoan	44	44	0	117.916	
62			Nandabadi	6	6	0	13.008	
63			Kundam	2	2	0	4.132	
Total				540	540	0	823.482	
Grand Total				1042	1011	31	1430.66	

The Project Administrator-Cum-Nodal Officer, ITDA, Rayagada placed the above IFR cases before the Committee for examination and consideration. The Committee after careful examination approved 1011 IFR cases.

The following 31 IFR cases would be remanded back to the SDLC, Gunupur for re-examination of the cases on following grounds.

1. In 9 IFR cases from Muniguda and 11 from Bissamcuttack Tahasil it is found that the allotted area is more than the available area of concerned plot as per Bhulekh.
2. One case from Chandrapur, where allotted plot is not available in the said khata as per Bhulekh.
3. 10 cases from Bissamcuttack, where it is found that the signature of the concerned officials missing.

Agenda No.2:

Discussion on CR/CFR cases received from SDLC, Rayagada

The following 18 CFR and 18 CFRR cases have been received from the SDLC, Rayagada.

The following 8 CFR and 18 CFRR cases have been received from the SDLC, Rayagada.									
Sl. No	Name of The Sub-Division	Name of the Tahasil	Name of the Village	No. of CFR Cases	No. of CFRR Cases	Total	No. of cases found okay	No. of Cases to be Returned	Total Area to be Aproved (in Acre)
1	Rayagada	Kashipur	Leliguma	1	1	2	2	0	22.980
2			Iripiput	1	1	2	2	0	81.950
3			Kiajholia	1	1	2	2	0	22.270
4			Uppersupel	1	1	2	2	0	38.490
5			Gumuraput	1	1	2	2	0	20.170
6			Perpa	1	1	2	2	0	33.148
7			Adajore	1	1	2	0	2	
8			Adatakiri	1	1	2	0	2	
9			Nikesh	1	1	2	0	2	
10			Bahardulki	1	1	2	2	0	32.780
11			Balmaska	1	1	2	2	0	52.490
12			Kichikal	1	1	2	2	0	28.432
13			Ghobarghati	1	1	2	2	0	54.340
14		Kolnara	Tarapalli	1	1	2	2	0	453.450
15			Rainasikabadi	1	1	2	2	0	75.700
16			Andupadu	1	1	2	2	0	671.855
17			Kamasingi	1	1	2	2	0	46.000
18			Badagumuda	1	1	2	2	0	132.240
	Total			18	18	36	30	6	1766.295

On verification 15 CFR and 15 CFRR cases found eligible and 3 CFR and 3CFRR cases of village Adajore, Adatakri and Pukesh found that the kissam of the suit land stands recorded as Pahada & Parbat. Hence, the committee after careful examination approved 15 CFR and 15 CFRR cases and decided to remand back the 3 CFR & 3 CFRR cases to SDLC, Rayagada for verification of SABIK record whether the allotted plots were in Jungle kissam or the allotted plots included in DLC.

Agenda No.3:**Discussion on Conversion of Forest Village to Revenue Village cases received from SDLC, Rayagada**

The following cases have been received from SDLC, Rayagada for conversion of Forest village to Revenue village.

Sl. No	Name of The Sub-Division	Name of the Tahasil	Name of the Village
1	Rayagada	Kashipur	Iripiput
2			Kiajhola
3			Gumuraput

After careful examination the committee approved all the 3 cases for conversion of forest village to Revenue village and recommended for submission to the Board of Revenue, Odisha, Cuttack for further action at their end.

Agenda No.4:**Discussion on issuance of FRA certificate for diversion of Forest Land to lay 18"/12" Dia. Underground Natural Gas Pipeline along with Optical Fiber Cable**

The Chief Manager (Const.), GAIL (India) Limited has submitted proposal for issuance of FRA certificate for diversion of Forest land to an extent of 25.2276 Ha. To lay 18"/12" Dia Underground Natural Gas Pipeline along with 40 Mm Dia. Optical Fibre Cable (OFC) in Rayagada district vide Letter No.GAIL/SAPI/FOREST-RAYAGADA/FRA/CTC/04/2023 DATED. 22.06.2023.

Sl No.	Name of the Tahasil	Area (In Ha.)
1	Rayagada	3.7571
2	Kolnara	4.4724
3	K.Singhpur	4.5350
4	Kashipur	7.5544
5	Gunupur	1.0188
6	Ramanaguda	3.8899
Total		25.2276
7	Gunupur	0.3147
Total		0.3147

The Pallisabha/Gramsabha of village-Naura, under Gunupur Tahasil has approved the proposal in its Special Gramasabha meeting held on dated 16.09.2024. Similarly, the Pallisabha/Gramsabha of village-Patraput, Jarling, Suluri & Kataki under Ramanaguda Tahasil have approved the proposal in Special Gramasabha meeting held on dated. 13.09.2024 & 14.09.2024. Accordingly the Sub-Collector-cum-Chairperson, SDLC, Gunupur has recommended the proposal after due approval in its SDLC meeting held on dated. 24.10.2024 for issuance of FRA Certificate in favour of GAIL (India) Limited.

The Sub-Collector-cum-Chairperson, SDLC, Rayagada has submitted the report in respect of Rayagada, Kolnara, K.Singhpur and Kashipur Tahasil with a recommendation for issuance of FRA Certificate in favour of GAIL (India) Limited after due approval in SDLC meeting held on dated. 30.07.2024.

After verification of the reports received from the SDLC, Gunupur & Rayagada, the DLC approved the proposal for issuance of FRA certificate in favour of GAIL (India) Limited for diversion of Forest land to an extent of 25.2276 Ha. to lay 18"/12" Dia Underground Natural Gas Pipeline along with 40 Mm Dia. Optical Fibre Cable (OFC) in Rayagada district. The details of the IFR titles issued in the proposed diversion area is enclosed in **Annexure-I**.

Further The Chief Manager (Const.), GAIL (India) Limited has submitted proposal for issuance of FRA certificate for diversion of Forest land to an extent of 0.3147 Ha. to lay 18"/12" Dia Underground Natural Gas Pipeline along with 40 MM Dia. Optical Fibre Cable (OFC) in Rayagada and vide Letter No. GAIL/SAPI/FOREST-RAYAGADA/FRA/CTC/05/2023 DATED. 22.06.2023. This patch of land is coming under the Paralakhemundi Forest Division. Accordingly the DFO, Paralakhemundi has been intimated to join the DLC Meeting.

The DFO, Paralakhemundi has joined the meeting virtually and the committee has approved proposal for issuance of FRA certificate in favour of GAIL (India) Limited for diversion of Forest land to an extent of 0.3147 Ha. to lay 18"/12" Dia Underground Natural Gas Pipeline along with 40 MM Dia. Optical Fibre Cable (OFC) in Rayagada district. The details of the IFR titles issued in the proposed diversion area is enclosed in **Annexure-II**.

Agenda No.5:**Discussion on issuance of FRA certificate in favour of Vedanta Limited, Lanjigarh for Linear project for Y-connection Railway line**

The Head-Legal, Land & External Affairs, Vedanta Limited has submitted a proposal for diversion of forest land for non-forest purpose to an extent of 1.148 Ha in village Anajodi under Muniguda Tahasil for Linear project for Y-connection Railway line. In this connection the SDLC, Gunupur has submitted a report and recommended for issuance of FRA Certificate in favour of Vedanta Limited, Lanjigarh after due approval in SDLC meeting held on dated.24.10.2024.

The committee has approved the proposal for issuance of FRA Certificate to an extent of 1.148 Ha. in favour of Vedanta Limited, Lanjigarh for Linear project for Y-connection Railway line. The details of the IFR titles issued in the proposed diversion area is enclosed in **Annexure-III**.

Agenda No.6:**Discussion on issuance of FRA certificate for Tikiri-Bhalumaska Railway Road Doubling project**

The Deputy Chief Engineer (Con) II, E. Co. Railway, Rayagada applied for issuance of certificate for Tikiri-Bhalumaska Railway Road Doubling project to an extent of 57.322 Ha. vide letter dated.08.05.2023. The Sub-Collector-Cum-Chairperson, SDLC, Rayagada has submitted the report after due approval in SDLC Meeting held on dated. 29.11.2024 and recommended for issuance of FRA certificate in favour of the Deputy Chief Engineer (Con) II, E. Co. Railway, Rayagada. Accordingly the committee approved the project and decided to issue FRA Certificate to an extent of 57.322 Ha. in favour of the Deputy Chief Engineer (Con) II, E. Co. Railway, Rayagada.

Agenda No.7:**Discussion on issuance of FRA certificate for diversion of Forest Land for non-forest purpose for Development of Road from Sijimali Bauxite Mines top to SH-44**

The Chief General Manager (Env.) IDCO, Bhubaneswar has requested for issue of FRA certificate for Ac.11.650 in village Sagabari and Ac.0.485 in village Porlang vide letter No.26050 dated.06.09.2024. The report in this regard has been received from SDLC, Rayagada after due approval in its meeting held on dated.19.11.2024. After careful examination the committee has approved for issuance of FRA certificate in favour of the Chief General Manager (Env.) IDCO, Bhubaneswar for development of Road from Sijimali Bauxite Mines top to SH-44 for facilitating Bauxite transportation by M/S Vedanta Ltd.

The meeting ended with vote of thanks to the Chair and the members.

P.A.-Cum-Nodal Officer,
ITDA, Rayagada

District Welfare Officer,
Rayagada

Divisional Forest Officer,
Rayagada

Divisional Forest Officer,
Paralakhemundi
Dist-Gajapati

Collector-cum-Chairperson
DLC, FRA, Rayagada

Memo No. 2677/2024

Dated.18.12.2024

Copy submitted to the Director (ST), ST & SC Development Department, Odisha, Bhubaneswar for favour of kind information.

Collector-Cum-Chairperson,DLC,
FRA,Rayagada

Memo No. 2678/2024

Dated.18.12.2024

Copy submitted to the Chief Conservator of Forest, Odisha for favour of kind information.

Collector-Cum-Chairperson,DLC,
FRA,Rayagada